

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:571
ANSWERED ON:09.12.2013
IRREGULARITIES IN EPFO
Gaddigoudar Shri P.C.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is aware of the various irregularities including the duping of crores by creating false documents in the Employees' Provident Fund Organisation (EPFO);
- (b) if so, the number of complaints received by the Government regarding such irregularities in EPFO during each of the last three years and the current year, State-wise;
- (c) whether the Government has conducted any inquiry in this regard;
- (d) if so, the details thereof along with the number of officials found guilty; and
- (e) the steps taken by the Government against the erring officials and check such irregularities in future?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

- (a): Yes, Madam.
- (b): State-wise details of various irregularities found are Annexed.
- (c): All complaints which have come to the notice of Employees Provident Fund Organisation (EPFO) are investigated by the Vigilance Wing of EPFO.
- (d): Year wise details of charge Memorandums issued to the officials of EPFO are as follows:

Year	No. of Charged Memorandum issued
2010	58
2011	178
2012	134
2013	74
(upto Oct. 2013)	

- (e): Once the complaints are investigated and reports finalized, departmental proceedings are initiated against officials considered guilty for dereliction of duty. Such cases are concluded by imposition of appropriate penalties after following the procedure prescribed under the EPF(Staff) Classification, Control & Appeal Rules 1971.

Simultaneously, system corrections are carried out to stop recurrence of such instances.

In some cases criminal cases have also been filed.